



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 2 April, 2019

SRO 252 . - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri Abass Ahmed L/A Naib Tehsildar to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within territorial jurisdiction of District Kishtwar.

By Order of the Government of Jammu and Kashmir.

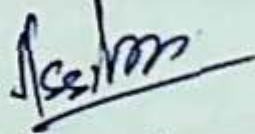
Sd/-
(Achal Sethi)
Secretary to Government.

No. LD(P)2007/Kishtwar

Dated :- 2 - 04 - 2019

Copy to the :-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Kishtwar. This is with reference to his letter No. 2049-50/DM/K dated 18.03.2019.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S C)


Deputy Legal Remembrancer.

